

F.No.225/138/2008-ITA-II(Pt.)

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 30th September, 2008.

Order under Section 119 of the Income Tax Act, 1961.

In view of the difficulties being faced by the non-Sikkimese residents of Sikkim in filing returns of income for A.Y. 2008-09 due to delay in issuing of Instruction No.8/2008 which was issued on 29.07.2008, the Central Board of Direct Taxes, in exercise of powers conferred under section 119 of the Income Tax Act, 1961, hereby extends the due date of filing of returns of income which were required to be furnished by **31st July, 2008** to **31st October, 2008**, in the cases of non-Sikkimese assesseees residing in the State of Sikkim.

(Renu Jauhri)
Director (ITA-II)
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Copy to:-

1. PS to F.M. / OSD to FM / PS to MOS(R) / OSD to MOS (R).
2. PS to Secretary (Revenue).
3. Chairman (DT), All Members, Central Board of Direct Taxes.
4. All DGsIT / CCsIT [CCIT, Jalpaiguri may give wide publicity to the order].
5. All Joint Secretaries / Directors / Deputy Secretaries / Under Secretaries of Central Board of Direct Taxes.
6. DIT(RSP&PR)/ Systems, New Delhi for appropriate publicity by putting it on departmental website.
7. The C & AG of India (30 copies).
8. The JS & Legal Advisor, Min. of Law & Justice, New Delhi.
9. The DG, NADT, Nagpur.
10. The Institute of Chartered Accountants of India, IP Estate, New Delhi – 110003.
11. All Chambers of Commerce.
12. All Cs. IT, CBDT.
13. CIT(OSD), Official Spokesperson of CBDT.

(Renu Jauhri)
Director (ITA-II)